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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

MA 584/2000 in OA 220/99

DATE OF ORDER : 20.7.2000

Between :-

P.D.Kumar

And

...Applicant(Applicant)

1. Union of India, rep. by Dy. Director, Establishment (W), Railway Board, Rail Bhavan, New Delhi.
2. General Manager, SC Railway, Rail Nilayam, Sec'bad-500 041.
3. Chief Personnel Officer, S.C.Railway, Rail Nilayam, Sec'bad - 500 041.

...Respondents(Respondents)

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Counsel for the Applicant : Shri G.Ramachandra Rao

Counsel for the Respondents : Shri N.R.Devaraj, SC for Rlys

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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None for the applicant. Heard Sri W.Satyanarayana for Sri N.R.Devaraj, learned standing counsel for the Respondents.

2. The relief is given as asked for in the relief column in the Original Application. Hence no further correction is permitted. M.A. is dismissed. No order as to costs.

  
(R.RANGARAJAN)  
Member (A)

  
(D.H.NASIR)  
Vice-Chairman

Dated: 20th July, 2000.  
Dictated in Open Court.

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